

National Company Law Tribunal

Allahabad Bench

CP NO. 47/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 09.10.2017

NAME OF THE COMPANY: Badli Singh vs Petism Industrial Complex Pvt  
Ltd

SECTION OF THE COMPANIES ACT: 71(10) of the Companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Rahul Chaudhary	Adv.	Pet.	Rahul
2.	Ashutosh Vaish	Adv.	Res	Ashutosh
3.	Bhagabati Prasad Padhy	Adv.	Res	Bhagabati

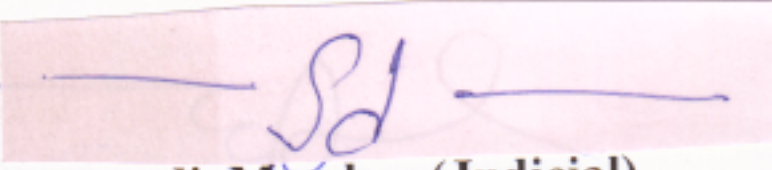
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Sh. Rahul Chaudhary, Advocate for the petitioner applicant. Sh. Bhagabati Prasad Padhy, Advocate alongwith Sh. Ashutosh Vaish, Advocate for the petitioner company.

The submission in the present application from the Ld. Counsel for both the parties are heard. Keeping in view of the urgency of payments required to be made to the needy parties. The respondent companies are hereby directed to make arrangement of fund and to deposit the amount of Rs.15,00,000/- (Rupees Fifteen Lakhs) (by two weeks and in no case less than Rs.10,00,000/- [Rupees Ten Lakhs]) to its account, the operation of which is being monitor by this Court for the purpose realising further payment to needy depositors.

Hence, the matter be listed on 8<sup>th</sup> November, 2017. Meanwhile, direction issued also to be complied with.

Dated:09.10.2017

  
H.P. Chaturvedi, Member (Judicial)

Typed by:  
Kavya Prakash